

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SKY INFRA LOGISTICS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SKY Infra Logistics Private Limited.
2.	Date of incorporation of corporate debtor	17-02-2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090WB2004PTC097876
5.	Address of the registered office and principal office (if any) of corporate debtor	Rajshree Apartments 6, Hastings Park Road, P.S. Alipore Kolkata Kolkata WB 700027 IN.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 1 <sup>st</sup> May, 2024 Order Received on 2 <sup>nd</sup> May, 2024
7.	Estimated date of closure of insolvency resolution process	28 <sup>th</sup> October 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kejriwal Reg No: IBBI/IPA-001/IP-P00392/2017-2018/10710.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P-178. CIT Scheme VI-M, 3rd Floor, Phoolbagan, Kolkata- 700054 West Bengal nkejriwal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P-178. CIT Scheme VI-M, 3rd Floor, Phoolbagan, Kolkata- 700054, West Bengal skyinfra.cirp@gmail.com
11.	Last date for submission of claims	15 <sup>th</sup> May 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not applicable

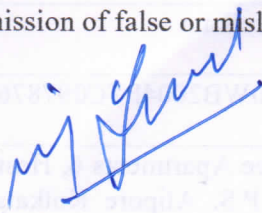
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SKY Infra Logistics Private Limited on 01.05.2024.

The creditors of SKY Infra Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 15.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
**Neeraj Kejriwal**  
 Interim Resolution Professional of SKY Infra Logistics Private Limited.  
 Reg No: IBBI/IPA-001/IP-P00392/2017-2018/10710.  
 Date: 04-05-2024  
 Place: Kolkata

1	Name of the company in which insolvency resolution process is initiated	SKY Infra Logistics Private Limited
2	Address of the registered office and principal office (if any) of corporate debtor	Address of the registered office and principal office (if any) of corporate debtor
3	Interim Resolution Professional	Neeraj Kejriwal
4	Address and e-mail of the interim resolution professional, as registered with the Board	F-178 CIT Scheme VI-A 1st Floor, Poddar Park Kolkata - 700054 West Bengal neeraj@neeraj.com
5	Address and e-mail to be used for communication with the interim resolution professional	F-178 CIT Scheme VI-A 1st Floor, Poddar Park Kolkata - 700054, West Bengal neeraj@neeraj.com
6	Last date for submission of claims	15th May 2024
7	Classes of creditors, if any, under clause (a) of section 21, ascertained by the interim resolution professional	Not applicable
8	Name of Insolvency Professionals listed to act as Authorized Representative of creditors in a class (two names for each class)	Not applicable
9	(a) Relevant forms and (b) Details of authorized representatives and (c) Not applicable	(a) Not applicable (b) Not applicable (c) Not applicable

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